

HIGH COURT OF M.P. - BENCH AT INDORE

M.Cr.C. No.40673/2020

Safiq S/o Shokin Shah vs. State of M.P.

23/10/2020 :-

Shri Anil Malviya, learned counsel for the petitioner.

Shri Shrey Raj Saxena, learned Dy. A.G. for the respondent/State.

Heard through Video Conferencing.

ORDER

This is first temporary bail application in connection with Crime No.443/2015 registered at Police Station-Madavnagar, District-Ujjain for the offence punishable under Section 398, 394 of IPC and 25, 27 of Arms Act and he is under custody from 19/09/2016. As per information given by the accused, no other bail application either filed or pending before or decided by any co-ordinate Bench of this Court or by Hon'ble the Apex Court in connection with the present crime number.

2. Learned counsel for the petitioner submitted that this temporary bail has been filed on the ground of marriage of daughter of the petitioner. He prays only for temporary bail to petitioner to participate in the marriage for showering his blessings.

3. Learned Dy. A.G. appearing for State verified the factum of marriage and after due verification he submits that the marriage is going to be solemnized on 01/11/2020.

4. Considering the aforesaid facts and circumstances of the case, without commenting on merits of the case, the

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application is allowed. It is directed that the petitioner be temporarily released on for a period of **15 days**, w.e.f. **26/10/2020**, upon his furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand Only)** with **one** solvent surety of the like amount to the satisfaction of the trial Court. It is made clear that the petitioner shall surrender before the trial Court on expiry of period of **15 days** and the trial Court shall submit surrender report thereafter before this Court.

- 5.** Accordingly, this application stands disposed of finally.
C.C. as per rules.

(Ms. Vandana Kasrekar)
Judge

Aiyer*